COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 106 OF 2018 & IA NO. 513 OF 2018

Dated: 4th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Ltd. Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Mr. Ashwin

Counsel for the Respondent(s): Mr. Ashish Singh

Ms. Tammana Goyal for R-2

Ms. Deepa Chawan

Mr. Malcolm Desai for R-4

ORDER

Mr. Anand K. Ganesan, Learned counsel appearing for the appellant submits that he will be filing affidavit of service during the course of the day. His submission is placed on record. He is permitted to file the Affidavit of Service during the course of the day.

Mr. Ashish Singh, Learned Counsel appears on behalf of Respondent No. 2, and Ms. Deepa Chawan appears on behalf of Respondent No. 4 and they pray for two weeks' time to file reply to the IA No. 513 of 2018 in Appeal No. 106 of 2018. Their submissions are placed on record.

Two weeks' time is granted to the learned counsel for Respondent No. 2 and Respondent No. 4 to file their respective replies to the IA No. 513 of 2018 in Appeal No. 106 of 2018 on or before 18-5-2018, after serving copy on the other side. Thereafter, one week's time is granted to the

learned counsel for the appellant to file rejoinder on or before 25.05.2018, after serving copy on the other side.

List the matter on <u>29-5-2018</u>, as agreed by the learned counsel appearing for both the parties. Meanwhile, the second respondent is directed not to precipitate the matter till the next date of hearing.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member